

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 108 of 2010

Dated 27th of September, 2010

Present:- Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Federatiion of Karnataka Chamber of Commerce
and Industry, ...Appellants

Versus

K.E.R.C.

And others.,Respondents

Counsel for the Appellant(s) Mr. Rohit Rao, Advocate
Mr.Ananga Bhattacharya, Advocate

Counsel for the respondent (S): None

O R D E R

It is represented by the learned Counsel for the Appellant that notice has already been served on all the respondents and proof of service filed in the registry. No one has entered appearance today. Learned Counsel for the Appellant is permitted to serve notice on the parties afresh.

Post the matter on 2nd of November, 2010.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

JS/PK